Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.35/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 3rd day of November, 2004

U.K. Awasthi S/o Shri S.R. Awasthi, Aged about 56 years R/o B-657, Delhi Govt. Flats, Timarpur,Delhi-54

....Applicant

(By Advocate: Shri A.K. Behra)

Versus

- Lt. Governor, Government of NCT of Delhi Raj Niwas, Rajpur Road, Delhi-54
- Chief Secretary,
 Government of NCT of Delhi,
 Players Building, Delhi Secretariat,
 I.P. Stadium, New Delhi-2
- Controller (W&M),
 Weights & Measures Department,
 Government of NCT of Delhi,
 Underhill Road,
 Delhi-54
- 4. Director, Central Bureau of Investigation, Block No.3, CGO Complex, Lodhi Road, New Delhi-3

....Respondents

(By Advocate: Shri Om Prakash)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for respondents states that the impugned order dated 13.12.2000 has been withdrawn and the applicant has been reinstated and therefore according to him, the petition has become infructuous.

- 2.Learned counsel for respondents has made available to us the order of 13.9.2004 revoking the order of suspension of 13.12.2000.
- 3. However, it has to be noticed that the respondents as yet have not taken a decision if any consequential benefits pertaining to the period of suspension have to be granted to the applicant or not.

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- 4. Taking stock of these facts when the order suspending the applicant has been revoked, qua that no relief is required to be granted.
- 5. As regards the contention pertaining to consequential benefits, it is directed that the concerned authority must take a decision pertaining to the period of suspension and communicate it to the applicant. While taking the decision, they may take note of the subsequent amendments that have been made in rule 10 of Central Civil Services (Classification, Control and Appeal) Rules. With these directions, the O.A. is disposed of.

Member(A)

(V.S. Aggarwal) Chairm an

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